

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 16-04-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --  
**PETITION NUMBER** : CP(IB)/155(CHE)/2022  
**NAME OF THE PETITIONER** : State Bank of India  
**NAME OF THE RESPONDENT(S)** : Annapurna Muralikrishna  
**UNDER SECTION** : Sec 95 of IBC, 2016  
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**ORDER**

Ld. Counsel Mr. K. Chandrasekaran for the Financial Creditor.

Ld. Counsel stated that in this case RP report has been filed recommending initiation of initiation of insolvency resolution process against the Personal guarantor. Further, Report has been served to the Personal Guarantor.

On perusal of records, it is found that no report on record.

RP is directed to file the report both physically and in e-portal before the next date of hearing.

List the Petition for hearing on **11.06.2024**.

-Sd-

**RAVICHANDRAN RAMASAMY  
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI  
Member (Judicial)**

phk